

Government of Jammu and Kashmir  
Civil Secretariat, Finance Department

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NOTIFICATION  
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Srinagar, the 6<sup>th</sup> September, 2017

SRO - 370 In exercise of the powers conferred by Sub -section (1) of Section 4 of the State Financial Corporation Act , 1951 (LXIII of 1951), the Government of Jammu & Kashmir hereby raise and fix the authorized Capital of the Jammu & Kashmir State Financial Corporation at ₹500.00 crore (₹ Five hundred crore) comprising of five crore shares of ₹100/=(₹ one hundred only) each from existing ₹100.00 crore (₹ one Hundred crore only) Comprising of one crore shares of ₹100/= (₹ one hundred only) each.

By order of the Government of Jammu & Kashmir

Sd/-

(Navin K. Choudhary), IAS

Principal Secretary to Government  
Finance Department

No. FD-VII-11(227) JK SFC/2016

dated: 6-09-2017

Copy forwarded to the:-

1. Chairman J&K State Financial Corporation.
2. Commissioner Secretary to Government General Administration Department.
3. Secretary to Government Law Department (w.3.s.c).
4. Managing Director, J& K State Financial Corporation Srinagar/Jammu.
5. Accountant General, Srinagar/Jammu.
6. General Manager Government Press Srinagar for publication in the Government Gazette.
7. Stock file

(I.A.Wani)  
Director Budget  
Finance Department